

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.384/92

Date of Order: 1.5.1992

BETWEEN :

1. S.Arul Kumar
2. K.S.Vino Babu
3. N.Jayachandra Reddy
4. A.S.Jayaraman
5. M.Vijayaraghavulu
6. P.Chandramouli

.. Applicants.

A N D

1. Union of India, rep. by its General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. Deputy Chief Mechanical Engineer, Carriage Repair Shops, South Central Railway, Tirupathi, Chittoor District.
3. Work-shop Personnel Officer, South Central Railway, Tirupathi, Chittoor District. .. Respondents.

Counsel for the Applicants

.. Mr.G.Ramachandra Rao

Counsel for the Respondents

.. Mr.N.V.Ramana, S.C. by

CORAM :

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Jud L.)).

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This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to review all the promotions made to Skilled Grade-III Train Lighting Wing of the Carriage Repair Shop from 15.12.1987 in accordance with the Rules and re-adjust the quotas with a consequential directions.

2. The applicants have put in representations to the respondents on 20.7.1991 and on 3.10.1991 with regard to the grievance/grievances. But the said representations seem~~s~~ to be undecided. So in view of this position we are of the opinion that the interests of the Justice would be ~~better~~ met if this OA is disposed of at the admission stage by giving appropriate directions.

3. Hence we direct the respondents to pass final orders on the representations of the applicants dated 20.7.91 and 3.10.91 within 3 months from the date of the receipt of this order. If the applicant~~s~~ continues to be aggrieved by the final orders passed by the respondents, the applicants would be at liberty to approach this Tribunal afresh in accordance with law.

4. After hearing both sides as an interim measure we direct the respondents to ~~permit~~ the applicants to appear for the trade test as and when it is conducted provided the applicants satisfy all the ~~eligibility~~ conditions that are required for appearing for the said test.

5. With the said directions and interim order this OA is disposed of at the admission stage itself.

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6. In view of the orders passed in the OA
MA.499/92 filed on behalf of the applicants for permission
to file a single OA becomes unnecessary and MA.499/92 is
dismissed as unnecessary.

T - Chandrasekara Reddy

(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 1st May, 1992

(Dictated in the Open Court)

Dy-Registrar (J)

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To

1. The General Manager, Union of India,
S.C.Railway, Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop, S.C.Rly,
Tirupathi, Chittoor Dist.
3. The Work-shop Personnel Officer, S.C.Rly,
Tirupathi Chittoor Dist.
4. One copy to Mr.G.Ramachandra Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, SC for Rlys. CAT.Hyd.
6. One spare copy.

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sd

Official
Copy

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TYPED BY

COMPARE BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 1 - 5 - 1992.

~~ORDER~~ JUDGMENT

R.A./C.A./M.A. No.

O.A. No. 384 in
T.A. No. 92

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Central Administrative Tribunal
DISPACH

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

HYDERABAD BENCH

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11/5/92